

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

\*\*\*\*\*

**LOK SABHA**

**UNSTARRED QUESTION NO. 4523  
TO BE ANSWERED ON 29.03.2017**

**Prevention of Vexatious Litigation**

4523. DR. SANJAY JAISWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken cognizance of the recommendations put forward in the 192nd Report of the Law Commission on 'Prevention of Vexatious Litigation';
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government on the recommendations put forward by the Law Commission?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND  
INFORMATION TECHNOLOGY**

**(SHRI P.P. CHAUDHARY)**

- (a) to (d) : The subject matter of the Report No. 192 of the Law Commission of India relates to entry 13 of List III-Concurrent List of the Seventh Schedule to the Constitution. Therefore, views/comments of all the State Governments and Union territories in the matter have been sought. Till date, views/comments from 24 State Governments and all Union Territory Administrations have been received.

\*\*\*\*\*